

By E-Mail/Special Messenger

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO. HC.VII-03/2019/ 1263 /A

From :- Shri Kaushik Sharma
Jt. Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To ✓ Shri Mrinal Newpane,
Sub-Divisional Judicial Magistrate(M),
Lakhipur, Cachar

Dated Guwahati, the 15th March, 2019.

Sub:- Permission to avail Leave Travel Concession.

Ref : Your letter No. SDJML(M)-03/76/2019 dated 22.02.2019
And letter No. SDJML(M)-119/2019 dated 11.03.2019

Sir,


With reference to the above, I am directed to inform you that, you are granted permission to avail LTC, for the block period 2018-2021, along with your mother, wife, minor son and daughter to visit Jammu & Kashmir (Vaishnodevi Temple) w.e.f. 02.06.2019 to 09.06.2019 instead of 13.04.2019 to 21.04.2019, by the shortest possible route, as per existing Rules, subject to condition that, your wife Smti Jahnabi Devi, Judicial Magistrate 1st Class, Cachar, Silchar, may not avail benefit of LTC for the block period of 2018-2021 seperately.

Yours faithfully,


JT. REGISTRAR (VIGILANCE)

Memo NO. HC.VII-03/2019/1264-1266 /A, dated- 15.03.19
Copy to:-

1. The Principal Accountant General, (A&E), Assam, Guwahati for information.
2. The Deputy Registrar (Finance), Gauhati High Court, Guwahati for information and necessary action.
3. The System Analyst, Gauhati High Court, Guwahati for information and necessary action.


JT. REGISTRAR (VIGILANCE)